

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 5256**

TO BE ANSWERED ON WEDNESDAY, THE 5TH APRIL, 2017

Fast Track Courts

5256. SHRI ASADUDDIN OWAISI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in order to expedite the justice delivery system in cases of heinous crimes against women, children and elderly the Government has earmarked fund of Rs.4100 crore to set up 1800 fast track courts across the country;**
- (b) if so, the details thereof;**
- (c) the target date fixed by the Government for utilization of funds to establish fast track courts in States;**
- (d) whether earlier allocation made for this purpose has been utilized by States and the number of fast track courts so far functioning at present in the country and if so, the details thereof;**
- (e) whether this step of the Government has been taken on the recommendations of the 14th Finance Commission; and**
- (f) if so, the steps taken by the Government to persuade States to utilize the funds within timeframe?**

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a): Setting up of the Subordinate Courts including Fast Track Courts (FTCs) lies within the domain of the State Governments which in consultation with the High Courts set up such courts with their own resources. However, in order to expedite the justice delivery system for speedy disposal of cases of heinous crimes against women, children and elderly, the Government submitted a proposal as a component of its Memorandum to the 14th Finance Commission for setting up of 1800 FTCs with an allocation of Rs. 4144 crores which has ben endorsed in totality by the finance Commission.

(b): The details thereof are given as Annexure-I.

(c) :The target date fixed by the Government for utilization of funds to establish fast track courts in States is 2015-20, i.e. the period of the 14th Finance Commission.

(d) : The number of functional fast track courts as on December 31, 2016 in the country is 524 and the State-wise breakup is given as Annexure-II.

(e) & (f): The 14th Finance Commission noted that the proposal of the Government was arrived at after an extensive consultation process with the States and merited favorable consideration. Consequently, the 14th FC endorsed the proposal to incur expenditure of Rs.4144 crore on 1800 FTCs for a period of five years (2015-20) and urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution from 32% to 42% to meet such requirements.

The Hon'ble Prime Minister vide his letter dated 23rd April, 2015 has urged the State Governments to allocate funds for the activities mentioned in the 14th FC recommendations from their State budget from 2015-16 onwards. This issue was also discussed in the CM/CJ Conference on 05th April, 2015 and 24th April, 2016 wherein it was resolved to strengthen the existing coordination and monitoring mechanism between the State Government and the Judiciary for effective implementation of the recommendations of the 14th FC. The Minister of Law and Justice has further urged all the Chief Ministers of the States and Chief Justices of High Courts to implement the resolution of the Conference vide letters dated 03rd June, 2015 and 26th September, 2016.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PARTS (a) and (b) OF THE LOK SABHA
UNSTARRED QUESTION NO.5256 TO BE ANSWERED ON 05TH APRIL, 2017

Funds earmarked for establishment of 1800 Fast Track Courts for a period of five years (2015-2020) as endorsed by the 14th Finance Commission.

(Rs. in crore)

S.No	Name of the State	Funds earmarked/released
1.	Andhra Pradesh	108.21
2.	Telangana	85.18
3.	Assam	82.88
4.	Arunachal Pradesh	0.00
5.	Mizoram	16.12
6.	Nagaland	6.91
7.	Bihar	338.43
8.	Chhattisgarh	64.46
9.	Gujarat	400.59
10.	Himachal Pradesh	29.93
11.	Jammu & Kashmir	48.35
12.	Jharkhand	115.11
13.	Karnataka	218.72
14.	Kerala, Lakshadweep	94.39
15.	Madhya Pradesh	306.20
16.	Maharashtra, D&N, Daman & Diu	469.67
17.	Goa	11.51
18.	Manipur	6.91
19.	Meghalaya	9.21
20.	Orissa	145.04
21.	Punjab	115.11
22.	Chandigarh	4.61
	Haryana	110.51
23.	Rajasthan	214.11
24.	Sikkim	2.3
25.	Tamil Nadu, Puducherry	204.91
26.	Tripura	20.72
27.	Uttar Pradesh	488.08
28.	Uttarakhand	64.46
29.	West Bengal, A&N Islands	216.42
30.	Delhi	145.05
	Total	4144.11

ANNEXURE-II

STATEMENT REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 5256 TO BE REPLIED ON 05TH APRIL, 2017 REGARDING FAST TRACK COURTS.

S. No	State	No. of FTC functional
1	Andhra Pradesh	38
2	Arunachal Pradesh	-
3	Assam	3
4	Bihar	0
5	Chhattisgarh	14
6	Delhi	13
7	Goa	5
8	Gujarat	0
9	Haryana	0
10	Himachal Pradesh	0
11	Jammu & Kashmir	-
12	Jharkhand	12
13	Karnataka	0
14	Kerala	0
15	Madhya Pradesh	0
16	Maharashtra	100
17	Manipur	-
18	Meghalaya	0
19	Mizoram	-
20	Nagaland	-
21	Odisha	0
22	Punjab	0
23	Puducherry	-
24	Rajasthan	0
25	Sikkim	1
26	Tamil Nadu	39
27	Telangana	34
28	Tripura	1
29	Uttar Pradesh	183
30	Uttarakhand	4
31	West Bengal	77
	Total	524